

ITEM NO.27

COURT NO.6

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11307/2023

(Arising out of impugned final judgment and order dated 14-03-2023 in WP(C) No. 12222/2021 passed by the High Court Of Delhi At New Delhi)

SANJEEV KUMAR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.107259/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 30-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Anshul Gupta, Adv.
Ms. Kirti Dua, Adv.
Mr. Prakhar Bhardawaj, Adv.
Mr. Shubang Tiwari, Adv.
Mr. Rajesh Kumar, Adv.
Mr. Ravish Andilkar, Adv.
Mr. Gaurav Goel, AOR
Mr. Shubham Kaushik, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Tag with SLP(C) No. 7649 of 2023.
3. Since the petitioner has had the benefit of interim protection from 31.01.2022, till the date on which the impugned order was passed, the

petitioner shall be entitled to the benefit of the same interim protection till the next date of hearing.

(DEEPAK SINGH)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR